

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
Srinagar/Jammu

**Notification**

Jammu, the 3<sup>rd</sup> September, 2024

S.O. 445 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of JMC.

S. No.	Name of Officer	Jurisdiction
1.	Yash Pal Sharma	Jammu Municipal corporation
2.	Dr. Zaffar Iqbal	Jammu Municipal corporation

**By Order of the Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

No. LAW- Powr/04/2024-10

Dated :- 03 -09- 2024

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Commissioner/Secretary to Government, Housing & Urban Development Department.
3. Divisional Commissioner, Jammu.
4. Commissioner, Municipal Corporation, Jammu. This is with reference to letter No JMC/Estt/J/221-22 Dated:- 02-09-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

  
Senior Law Officer  
Department of Law, Justice and P.A

